

FIR No.314/16
Case No.2107/17
PS Punjabi Bagh

19.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 08.04.2020 for 19.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

Presence of accused could not be secured on Cisco webex meet app.

Keeping in view the overall circumstances and in the interest of justice, be put up for purpose fixed on 11.11.2020.

(MANU VEDWAN)
MM-01(West)/THC:Delhi
19.08.2020

FIR No.328/17
Case No.3783/18
PS Punjabi Bagh

19.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 08.04.2020 for 19.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.
None for accused.

In view of overall circumstances, no adverse order is being passed today.

In the interest of justice, be put up for purpose fixed on 11.11.2020.

(MANU VEDWAN)
MM-01(West)/THC:Delhi
19.08.2020

FIR No.379/18
Case No.49/19
PS Tilak Nagar

19.08.2020

File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 08.04.2020 for 19.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

Sh. Durgesh Kumar Diwedi, Ld. Counsel for the accused.

It is submitted by ld. Counsel that neither he is having the file today nor able to contact the accused. It is therefore requested that a regular date may be given.

At request, be put up for purpose fixed on 11.11.2020.

(MANU VEDWAN)
MM-01(West)/THC:Delhi
19.08.2020

FIR No.556/20
Case No.2715/20
PS Punjabi Bagh

19.08.2020

Present: Ld. APP for the State.

As per charge sheet, which was filed on 11.07.2020 before duty MM, accused is stated to be in JC.

Charge sheet perused very carefully and all the relevant documents also gone through.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence. Let copy of charge sheet be supplied to the accused through jail superintendent concerned.

Be put up for further proceedings on 02.09.2020.

(MANU VEDWAN)
MM-01(West)/THC:Delhi
19.08.2020

e-FIR No.339/17
Case No.7534/18
PS Punjabi Bagh

19.08.2020

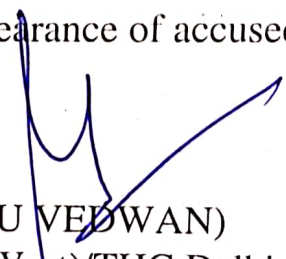
File taken up today in compliance of orders of Hon'ble High Court vide its circular no.26/DHC/2020 dated 30.07.2020. (The present case was earlier en-blocked on 08.04.2020 for 19.08.2020 as per the directions of Hon'ble High Court).

Present: Ld. APP for the State.

None for accused.

Keeping in view the overall circumstances, no adverse order is being passed today.

In the interest of justice, be put up for appearance of accused on 11.11.2020.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
19.08.2020